

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 44/(MAH)/2013
CA No.

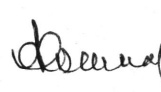



CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2017

NAME OF THE PARTIES: Mr. Prabhat Jhunjhunwala
V/s.
M/s. Unicom Skytech Limited & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AJAY KUMAR	Practising Company Secretary For Respondent No 1	
2.	AJAY BASUTKAR along with Eeshwar Gaur	Advocate for Petitioner	
③	Prabhat Jhunjhunwala	Petitioner	
④	Karita Sharma	Adv for Resp	

ORDER

CA Nos. 15/15,147/15,132/15&83/16 inTCP No. 44/397-398/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present.

...2...

TCP No.113/397-398/CLB/MB/MAH/2009
TCP No. 44/397-398/CLB/MB/MAH/2013

-2-

2. At the outset, it is informed in respect of TCP No. 44/2013 amended Petition has already been filed. A Rejoinder is yet to be filed, seeking time to file Rejoinder. Time is granted. Rejoinder to be filed on or before 22/03/2017, a copy in advance to the other side.
3. Both the Petitions are adjourned to **03.04.2017** as per the consent of both the sides. Date is communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

01.03.2017.